

ITEM NO.1

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1224-1226/2021

RAM NARAYAN @ LAL

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA NO.133565 OF 2022 IN CRIMINAL APPEAL NOS.1224-1226 OF 2021 AND
IA NO.133489 OF 2022 IN CRIMINAL APPEAL NOS.1459-1460 OF 2021 ARE
LISTED AGAINST THIS ITEM.

IA No. 133565/2022 - GRANT OF BAIL)

WITH

CrI.A. No. 1459-1460/2021 (II)

(FOR GRANT OF BAIL ON IA 133489/2022

IA No. 133489/2022 - GRANT OF BAIL)

Date : 14-10-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s) Mr. Vinod Prasad, Sr. Adv.
Mr. Ajay Kumar Srivastava, AOR
Mr. Dharendra Kumar, Adv.
Mr. Bijender Singh, Adv.

Ms. Swati Setia, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 133565/2022 Criminal Appeal Nos.1224-1226 Of 2021 & IA No.
133489/2022 in Criminal Appeal Nos.1459-1460 Of 2021

Leave was granted by this Court on 04.10.2021 and 15.11.2021
in both the matters and at the given point of time rejected the
prayer for interim bail.

We find no reason to entertain these bail applications at this
stage. However, the appellants/applicants are at liberty to renew

the bail application, if the appeals are not heard in due course of time.

The interlocutory applications are dismissed.

(MONIKA DEY)
COURT MASTER (NSH)

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS